

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †5880
TO BE ANSWERED ON 03.04.2018**

ASSISTANCE TO NGOs

†5880. SHRIMATI REKHA VERMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the percentage of assistance provided to the Non-Governmental Organisations (NGOs) is different for various social welfare schemes;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether a time frame has been prescribed for procurement of items by the Non-Governmental Organizations under non-recurring head and the expenditure incurred under the essential head is not being reimbursed; and
- (d) if so, the details thereof and the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

- (a) & (b): Yes, Madam. The percentage of assistance varies from scheme to scheme, as per details given at Annexure-I.
- (c) & (d): A uniform time-frame has not been prescribed for procurement of items by NGOs under non-recurring head. However, details in respect of grants given for non-recurring expenditure under various schemes are given at Annexure-II.

Referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 5880 for answer on 03-04-2018 by Shrimati Rekha Verma, regarding Assistance to NGOs.

The State-wise details of percentage of assistance provided to NGOs:

Sl. No.	Name of Scheme	Provision of Financial Assistance.
1	Babu Jagjivan Ram Chhatrawas Yojana (BJRCY)	90% Central Assistance of admissible cost estimate is provided to NGOs for expansion of the existing hostel facilities for Scheduled Caste Girls and in case of hostels for SC Boys Central Assistance is 45% of cost estimates.
2	Assistance for Skill Development of Other Backward Classes (OBCs), Economically Backward Classes (EBCs) and De-notified Tribes (DNTs),	Central Assistance of 90% amount is provided.
3	Central Sector Scheme of Integrated Programme for Senior Citizens (IPSrC) {previously known as Integrated Programme for Older Persons (IPOP)}	<p>The Scheme provides for grant in aid upto 90% of the cost of the project in the Scheme in urban areas. However in case of projects being run by the State/Union Territory/ Panchayati Raj Institution/ Local Bodies, the Scheme provides for 100% financial assistance.</p> <p>Under this scheme grants are given for running and maintenance of Senior Citizens Homes (Old Age Homes)/ Continuous Care Homes, Mobile Medicare Units etc through Implementing Agencies such as State Governments/ Union Territory Administrations through Registered Societies/ Panchayati Raj Institutions (PRIs) / Local bodies; Non-Governmental/Voluntary Organizations; Institutions or Organizations set up by Government as autonomous/ subordinate bodies; Government Recognized Educational Institutions, Charitable Hospitals/ Nursing Homes, and recognized youth organization such as Nehru Yuva Kendra Sangathan.</p>
4	Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse and for Social Defence Services	The Scheme has provision of financial assistance to Non-Governmental Organizations (NGOs), Panchayati Raj Institutions, Urban Local Bodies etc. for, inter-alia, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs) and to provide composite/integrated services for the rehabilitation of the addicts. Under this Scheme, financial assistance up to 90% of the approved expenditure is given to the voluntary organizations and other eligible agencies for setting up/running Integrated Rehabilitation Centre for addicts (IRCAs). In the case of North-Eastern States, Sikkim and Jammu & Kashmir, the quantum of assistance is 95% of the total admissible expenditure.

5	Assistance to Disabled Persons for Fitting/Purchase of Aid and Appliances Scheme (ADIP)	Funds are released to NGOs on the basis of recommendations of State Governments/UT Administrations for purchase and distribution of aids and assistive devices for eligible disabled persons(divyangjan).
6	Deendayal Disabled Rehabilitation Scheme (DDRS).	Assistance to NGOs is given in urban and rural areas for their projects. In rural areas Grants-in-aid(GIA) is 90%, without any tapering of grants as an incentive, whereas in the case of projects in urban areas tapering @ 5% every alternate year after 7 years of funding till the grant comes down to 75% of the admissible amount in its model projects.

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Referred to in reply to part (c) & (d) of Lok Sabha Unstarred Question No. 5880 for answer on 03-04-2018 by Shrimati Rekha Verma, regarding Assistance to NGOs.

Sl. No.	Name of Scheme	Provision for Non-recurring items.
1	Scheme of Integrated Programme for Senior Citizens (IPSrC) {previously known as Integrated Programme for Older Persons (IPOP)}	The scheme provides for grant in aid to NGOs under non-recurring head after approval of the project by the Ministry. The scheme also provides for non-recurring grants to those NGOs after every 5 years from the Senior Citizens' Welfare Fund, subject to requests for the same by the Organization.
2	Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse.	The non-recurring grant in aid is provided to the NGOs only once at the time of setting-up of the Centre.
3	Deendayal Disabled Rehabilitation Scheme (DDRS).	As per DDRS norms, grant for non-recurring items can be provided only once in 2-3 years. The non-recurring component usually accounts for only upto 5% of the total grant in a year.
4	Scheme of Assistance to voluntary organization working for welfare of Scheduled Castes.	The time-frame prescribed for procurement of items under non-recurring head is usually every 5 years. The Grants-in-aid to NGOs for non-recurring items are released based on its request and the State Government recommendations.
5	Assistance for Skill Development of Other Backward Classes (OBCs), Economically Backward Classes (EBCs) and De-notified Tribes (DNTs),	No such time-frame has been prescribed in the guidelines of the Scheme.

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